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The 30th April 1969

No. L.J.L. 68/68/6.—The following Act of the Assam Legislative Assembly which received the assent of the Governor, is hereby published for general information—

ASSAM ACT VIII OF 1969

[Received the assent of the Governor on the 26th April, 1969]

**THE GAUHATI UNIVERSITY (AMENDMENT)
ACT, 1969**

(Published in the *Assam Gazette* Extraordinary, dated the 1st May, 1969)

An

Act

further to amend the Gauhati University Act, 1947.

Preamble Whereas it is expedient further to amend the Gauhati University Act, 1947, hereinafter called the principal Act, in the manner hereinafter appearing; Assam Act XVI of 1947

It is hereby enacted in the Twentieth Year of the Republic of India as follows:—

Short title and comment. 1. (1) This Act may be called the Gauhati University (Amendment) Act, 1969.

(2) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.

Amendment of Section 37 of the Assam Act XVI of 1947. 2. In Section 37 of the principal Act, for the word "ten" occurring in between the words "than" and "lakhs" the word "twenty" shall be substituted.

B. SARMA,
Secy. to the Govt. of Assam, Law Deptt.